

which was examined in consultation with the various other Ministries concerned. The suggestion was strongly opposed by them on the ground that it would put extra burden of such transport costs to be borne by the employers which included State and Central Governments as well as Public Sector Undertakings. Hence, the suggestion could not be accepted.

Review of Working of Indian Institutes of Technology and Opening of new IITs

3569. SHRI PRATAP BHANU SHAMA: Will the Minister of EDUCATION be pleased to state :

(a) whether Government propose to review the working of the Indian Institutes of Technology in the near future;

(b) if so, details thereof; and

(c) whether Government have any plan to open new Indian Institutes of Technology during the Seventh Plan period ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) and (b) In accordance with the provisions under the Institutes of Technology Act, 1961, the President of India, in his capacity as Visitor of the Indian Institutes of Technology has appointed a Review Committee. The terms of reference of the Committee are reproduced in the attached statement.

(c) No. Sir.

Statement

(a) and (b) *Terms of reference of the Reviewing Committee for the Indian Institutes of Technology*

(a) to review the present progress of the Institutes of Technology in fulfilment of its broad objectives as a centre of advanced studies and research in science engineering and technology.

(b) to examine how far the Institutes have interacted with other technical institutes with particular reference to courses of study, programmes of research and faculty development.

(c) to assess the overall impact of the Institutes on the training of high grade

engineers for the technological development of the country.

(d) to recommend the lines along which the five Institutes should be further developed for advanced studies and research taking into account the developments that have taken place or projected at the other Institutes of Technology and the Indian Institute of Science, and

(e) to report on any other aspects that are relevant to overall functioning of the Institutes.

Implementation of Liberalised Pension Rules of 1979 to Pensioners of all Ports

3570. SHRI S M. BHATTAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Supreme Court delivered a judgement in favour of implementation of liberalised Pension Rules of 1979 to the pensioners of all ports;

(b) if so, whether any administrative instructions were issued to the various Port Trust Authorities to implement the same; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (c) It has been held by the Supreme Court of India in its judgement dated 17 December, 1982 in Writ Petitions No. 5939-41 of 1980 that all Central Government Pensioners governed by CCS (Pension) Rules 1972 are entitled to pension with effect from 1-4-1979 as computed under liberalised pension formula irrespective of the date of their retirement.

The Port Trusts are statutory bodies and the Supreme Court judgement of 17th December 1982 is not automatically applicable to their pensioners. The matter has been considered by the Government and it has been decided to extend the principle enunciated in the judgement to those pensioners of Port Trusts whose pension is reckoned on the basis of definition of pay as applicable to Central Government

employees and irrespective of the date of their retirement. Necessary instructions in this regard have been issued.

Opening of an Institute of I. I. T. Standard in Bihar

3571. SHRI C.P. THAKUR : Will the Minister of EDUCATION be pleased to state:

(a) whether there is not a single post-graduate institute in Bihar sponsored by the Union Government; and

(b) whether Government are considering a proposal to start an institute of the Standard of Indian Institute of Technology for electronics, computer and bio-technology ?

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : (a) No, Sir. There are seven such institutions

(b) No, Sir.

Compulsory Immunization Against Polio Whooping Cough and Tetanus

3572. SHRI C P THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: the steps Government propose to take to provide compulsory immunisation against polio, whooping cough, tetanus etc. to all children in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : During the Seventh Five Year Plan, it is proposed to expand the immunization services so as to reach a level of universal coverage by the year 1989-90. Vaccination services are provided free of cost, but these are not compulsory. The educational and motivational effects will be intensified to inform the public of the advantages of immunization.

Repair of Sone Canal

3573. SHRI C P. THAKUR: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Sone Canal is more than 50 years old without any

repair so far and as a result of which there is a lot of wastage of water due to breaches;

(b) whether the State Government of Bihar has approached the Union Government for financial help for this scheme;

(c) whether a vast area of land has been deprived of Sone water after the construction of Patna Protection Bund;

(d) whether a small tributary from Sone Canal will greatly help these farms and a scheme is also lying with the Union Government in this regard; and

(e) if so, the steps being taken by the Government in this direction ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) The Sone Low Level Canal System is more than 100 years old, and needs modernisation for its efficient functioning.

(b) In consultation with the State, the scheme has been proposed for World Bank assistance

(c) to (e) Patna Protection Bund was constructed to protect the flood affected area from inundation. The State Government has not reported if any area has been deprived of Sone Canal water due to construction of this bund. The State Government has also not sent any proposal for a distributary from Sone Canal to serve the said area.

Shifting of N T. P. C. Office from Patna

3574 SHRI C. P THAKUR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that head office of the National Thermal Power Corporation is being shifted from Patna to Delhi; and

(b) if so, whether it will be a great blow to economic development of the State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU) : (a) and (b) The head